

the prescribed rates announced by BCCL itself;

(b) whether payment and other amenities for contractual workers were investigated in the collieries like Amlabad, Loybad and Putki Balihara projects in 1985, if so, the details of the findings and the steps taken thereon;

(c) whether specific allegations against contractors and management of Kathera washery under Control Coal Fields Ltd. for violating provisions of law, by Bihar Colliery Kamgar Union in June, 1985 were ignored by the Labour Enforcement Officers, Berme; and

(d) if so, steps taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Central Allocation for Water Schemes in Andhra Pradesh

4019. DR. G. VIJAYA RAMA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Andhra Pradesh Government had sought higher central allocation for water schemes; and

(b) if so, full details of action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). The Government of Andhra Pradesh submitted a memorandum in May, 1985 seeking Central assistance for drought relief, including drinking programmes. On the basis of the report of the Central Team and recommendations of the High Level Committee on Relief thereon, a ceiling of Central assistance of Rs. 30.80 crores has been sanctioned on 25th June, 1985.

This assistance includes a sum of Rs. 10.41 crores for drinking water programmes in the drought affected areas and it is in addition to normal drinking water schemes, like Accelerated Rural Water Supply Programme, Minimum Needs Programme, etc.

[*Translation*]

Purchasing of land at cheap rates and selling at high rates by DDA

4020. SHRI SHANTI DHARIWAL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority, after purchasing the land of farmers at very cheap price sell the same land at very high rates;

(b) if so, whether an ordinary man cannot purchase land from the Delhi Development Authority for constructing his house at such high rates;

(c) if so, the action taken by Government in this regard till now;

(d) whether it has been brought to the notice of Government that DDA is going to reduce even the present minimum land ceiling in future; and

(e) if so, the proposed land ceiling and how an ordinary man will be able to live there and other details in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) No, Sir. After acquisition of land at prices determined under the Land Acquisition Act, the Authority disposes them of after development at no-profit-no-loss basis, mostly at pre-determined rates. Some plots are sold in auction which do bring reasonably good prices but the returns therefrom are used to cross-subsidise other housing and developmental schemes.

Land Acquisition Act has been recently amended to provide for better compensation to land holders.